

**Central Administrative Tribunal
Principal Bench: New Delhi**

OA No.4111/2016

This the 6th day of January, 2017

**Hon'ble Mr. V.Ajay Kumar, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)**

ShriManoj Kumar
Group 'B', Aged about 54 years
Designation Office Superintendent
S/o Late Shri A.S. Sharma
R/o G-447, SriniwasPuri
New Delhi-110065. .. Applicant

(By Advocate:ShriA.K.Mishra)

VERSUS

- (1) Union of India
Through Secretary
Ministry of Micro, Small & Medium Enterprises
UdhyogBhawan, Maulana Azad Road
New Delhi-110011.
- (2) Development Commissioner
Micro, Small & Medium Enterprises
NirmanBhawan, 7th Floor, Maulana Azad Road
New Delhi-110011.
- (3) Director, MSME-Development
Institute Industrial Estate
Digiana, Jammu-180010. .. Respondents

O R D E R(Oral)

By Hon'ble Mr.V. Ajay Kumar, Member (J): -

Heard learned counsel for the applicant.
2. The applicant who is working as Office Superintendent MSME-DI, Jammu filed this OA questioning the impugned Annexure A-1 transfer order dated

29.11.2016 transferring him to MSME-DI, Kolkata with immediate effect.

3. It is submitted that the applicant has not made any representation against the impugned transfer order before approaching this Tribunal. However, he submits that he was not relieved from Jammu, till date.

4. In the circumstances, the OA is disposed of without going into merits of the case, by permitting the applicant to make a representation against the impugned transfer order to the respondents within a period of one week from today. If the applicant made such representation within the prescribed time, the respondents shall consider the same by passing a reasoned and speaking order within a period of two weeks therefrom in accordance with law and rules. Till then the respondents are directed to maintain the status quo, obtaining as on today. No costs.

Issue DASTI.

(V.N. Gaur)
Member (A)

(V. Ajay Kumar)
Member (J)

/rb/

